

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Supreme Court Section) Civil Secretariat,
Jammu/Srinagar.

Subject: Acceptance of resignation of Mrs. Taruna A Prasad, Advocate on Record for Union Territory of Jammu and Kashmir at Supreme Court of India.

Government Order No. 8492 - JK(LD) of 2022.

Dated: 12- 10 - 2022.

Sanction is hereby accorded to the acceptance of resignation tendered by Mrs. Taruna A Prasad Advocate on Record for Union Territory Jammu and Kashmir at Supreme Court of India w.e.f. 01-10-2022.

By Order of the Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government

Dated. 12 -10-2022.

No: Law-SC/53/2022-10.

Copy to the:-

1. Learned Advocate General, Jammu and Kashmir, Srinagar.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Raj Bhawan Srinagar.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Secretary to Government, General Administration Department.
5. Director Information, J&K, Srinagar.
6. Director Litigation Jammu/Kashmir.
7. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
8. Director Finance, Department of Law, Justice & P.A.
9. Mrs. Taruna A Prasad, AoR. She is requested to handover all the case files to Mr. Shailesh Madiyal AoR immediately under an intimation to this department.
10. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
11. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
12. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
13. Government Order File.
14. Concerned File.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer

12.10.2022
